GOVERNMENT OF INDIA MINISTRY OFINFORMATION AND BROADCASTING RAJYA SABHA

QUESTION NO21.12.2009

ANSWERED ON

FILM AND VIDEO PIRACY.

442

Shri Vijay Jawaharlal Darda

Will the Minister of COALCOALINFORMATION AND BROADCASTING be pleased to state :-

- (a) whether Government proposes to formulate stringent law to check film and video piracy in the country;
- (b) If so, the details of the bottlenecks found in the existing law;
- (c)Whether Government is also aware that several State Governments have completely failed to implement the law to check film and video piracy;
- (d)If so, whether the film industry has been affected adversely as a result thereof; and
- (e) If so, by when the new law to check film and video piracy is likely to be enforced?

ANSWER

THE MINISTER OF INFORMATION & BROADCASTING

(MS. AMBIKA SONI)

(a) to (e):A Statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE RAJYA SABHA STARRED QUESTION NO. 442 FOR ANSWER ON 21.12.2009

(a):No, Sir.

(b), (c), (d) and (e): The Government is aware of the problems relating to infringement of copyright resulting in piracy, which arises due to a host of factors, such as, non-availability of filmed entertainment at an affordable price, lack of normal channels of distribution to a large chunk of population, relatively high rates of entertainment tax, relatively easy availability of cheap pirated films as well as lack of awareness among the public. Piracy and infringement of copyright adversely affect the owners of copyright.

Measures have been taken by the Union Government, and the State Governments towards reduction in the rates of custom duty, service tax and entertainment tax, amendments in the Copyright Act, improving the enforcement machinery and enhancing public awareness for checking film and video piracy.